

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STERLING HEALTHCARE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	STERLING HEALTHCARE LIMITED
2.	Date of incorporation of corporate debtor	31/05/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110MH2007PLC171223
5.	Address of the registered office and principal office (if any) of corporate debtor Factory Address	43, Atlanta, Nariman Point, Mumbai - 400021. Gat No. 396, Village Urse, Talegaon Toll Plaza, Mumbai – Pune Expressway, Maval, Talegaon Dabhade, Maharashtra, 410506
6.	Insolvency commencement date in respect of corporate debtor	07.12.2023 Order received on 08.12.2023
7.	Estimated date of closure of insolvency resolution process	04.06.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dhiren S Shah IBBI/IPA-001/IP-P00220 /2017-18/ 10419
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-102, Bhagirathi Niwas, Near Natraj Studio, Sir M.V Road, Andheri – East, Mumbai 400069 dss@dsshah.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	702, Matushree Apartment, Near Natraj Studio, Sir M.V Road, Andheri – East, Mumbai 400069 circsterling1@gmail.com
11.	Last date for submission of claims	21/12/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. N.A 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:.....ibbi.gov.in Physical Address:.....N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sterling Healthcare Limited on 07.12.2023 (order received on 08.12.2023).

The creditors of Sterling Healthcare Limited, are hereby called upon to submit their claims with proof on or before 21.12.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Dhiren S Shah
Date and Place: : 10.12.2023, Mumbai

